

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 1024
TO BE ANSWERED ON 08/02/2022**

CABLE TELEVISION NETWORKS (REGULATION) ACT, 1995

1024. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the Government has directed a prominent news channel for a submission regarding adherence to the Programme Code laid down under the Cable Television Networks (Regulations) Act, 1995, upon a complaint received on 26.10.2021 from a public representative, if so, the details thereof;
- (b) whether the said news channel has made any submission before the Government for adherence to the Programme Code after 26.10.2021;
- (c) if so, the details thereof along with a copy of the submission made by the said news channel before the Government; and
- (d) if not, the reasons therefor and the action taken by the Government to ensure compliance of the said channels on the matter?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG SINGH THAKUR)

(a) to (d): All programmes telecast on private satellite TV channels are required to adhere to the Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995 and the rules framed thereunder. The Cable Television Network (Amendment) Rules, 2021, notified on 17.6.2021 provides for a three level mechanism for redressal of grievances relating to violation of Programme Code by the broadcasters. All complaints, including that received on 26.10.2021, are addressed in accordance with the grievance redressal mechanism laid down under the Rules, after affording due opportunity to the broadcaster.
